

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
NEW DELHI: THE 28th May, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1785 (F.NO.404/28/77-ITCC): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of Income-tax Act, 1961 (43 of 1961) and in supersession of the Notification No.11680 F.NO.404/98/75-ITCC) dated 18th December, 1975 of the Government of India in the Department of Revenue & Banking, the Central Government hereby authorises Shri V.P. Khobragade being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri Khobragade takes over charge as Tax Recovery Officer.

S/-

(E. Venkataraman)
Dy. Secretary, to the Government of India

The Manager,
Government of India Press,
New Delhi.

NO. (F.NO.404/28/77-ITCC)

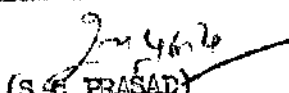
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1. The Commissioner of Income-tax, Vidarbha, Marathwada & Nagpur, Nagpur.
2. All Directors of Inspection including DI(O&S).
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Maharashtra, Bombay.
5. The Accountant General, Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. All Commissioners of Income-tax.
8. Director, IRS(IT) Staff College, Nagpur.
9. Bulletin Section.
10. Guard File.

Sd/-

(E. Venkataraman)
Deputy Secretary to the Government of India

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(S.C. PRASAD)
HINDI OFFICER (ADMIN)
DIRECTORATE OF INSPECTION
(PS&P).

NO. CC/ITCC/1724/402/RSP/77.

* SHARMA *
10/6/77